

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/MP/2017

Subject : Petition under Section 142 read with Section 79 (1) (f) and 79 (1) (c) of the Electricity Act, 2003 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 in Petition No. 155/MP/2016.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Patran Transmission Company Limited

Respondents : Haryana Power Purchase Centre and Others

Parties present : Ms. Poonam Verma, Advocate, PTCL
Ms. Nishtha Kumar, Advocate, PTCL
Shri R. Bahri, PTCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to Punjab State Power Corporation Limited (PSPCL) to pay the transmission charges. Learned counsel for the Petitioner further submitted that the Commission vide order dated 4.1.2017 in Petition No. 155/MP/2016 had directed PSPCL to bear transmission charges from the Scheduled Commercial Operation Date (SCoD), till commissioning of downstream system post which the assets shall be considered under PoC. However, despite repeated reminders, PSPCL has not paid transmission charges. Learned counsel for the Petitioner submitted that PSPCL has also approached the Hon'ble Appellate Tribunal for Electricity against the Commission's order dated 4.1.2017 in Petition No.155/MP/2016 on some other issues which is pending.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 22.9.2017, with an advance copy to the Petitioner, who may file their rejoinder, if any, by 6.10.2017. The Commission directed that due date

of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 26.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**